

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-405(PB)/2017

**IN THE MATTER OF:**

**Rainbow Digital Services Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**Shilpi Cable Technologies Limited**

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.06.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:**

For the Petitioner(s):- Mr. Ashish Aggarwal and Mr. Gurcharan Singh,  
Advocates

**ORDER**

On account of change of the Resolution Professional vide order dated 07.06.2018 passed in (IB)-64(PB)/2017, Macquarie Bank Ltd. v. Shilpi Cable Technologies Ltd. & (IB)-65(PB)/2017, Macquarie Bank Ltd. v. Shilpi Cable Technologies Ltd., the hearing is deferred as the earlier Resolution Professional who is present before the Court would not be in a position to address argument.

List for further consideration on 16.07.2018.

- Sd -

**(M.M.KUMAR)  
PRESIDENT**

- Sd -

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**